



**Central Administrative Tribunal  
Jammu Bench, Jammu**

Hearing through video conferencing

OA No. 061/566/2020

Tuesday, this the 27<sup>th</sup> day of August, 2020

**Hon'ble Dr. Bhagwan Sahai, Member (A)  
Hon'ble Mr. Rakesh Sagar Jain, Member (J)**

Rajni Bala, Age 40 years, W/o Sh. Neeraj Behal, R/o Shastri Nagar Jammu, Presently posted as Legal Assistant, J&K Pollution Control Board, Jammu.

.....Applicant

(Advocate: Mr. Mohd Yasir Akhoon)

Versus

Union Territory of Jammu & Kashmir through Secretary to Government, Department of Law, Justice & Parliamentary Affairs, J&K Government, Civil Secretariat, Jammu/Srinagar.

.....Respondents

(Advocate: Mr. Amit Gupta, AAG)

**O R D E R**

**Dr. Bhagwan Sahai, Member (A):**

1. Admit.

2. Issue notice. Sh. Amit Gupta, AAG, accepts notice on behalf of the respondents. He seeks time to file counter affidavit.
3. However, applicant's counsel submitted that the applicant would be satisfied if the respondents are directed to decide his pending representation dated 03.05.2019 within a stipulated time period.
4. Respondents' counsel does not have any objection in disposal of the OA in the requested manner.
5. Accordingly, respondents are directed to decide representation dated 03.05.2020 filed by the applicant by passing a reasoned and speaking order within one month from the date of receipt of this order. This order shall be duly communicated to the applicant.
6. With the above directions, this OA stands disposed of accordingly. No costs.

( **Rakesh Sagar Jain** )  
Member (J)  
ND\*

( **Dr. Bhagwan Sahai** )  
Member (A)